

[English]

Khadi and Cottage Industries in Kerala

1166. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:

(a) the details of the new schemes proposed for the development of khadi and cottage industries in Kerala;

(b) the nature of assistance being provided for setting up such industries in rural areas of the State;

(c) the schemes for which financial assistance is likely to be provided; and

(d) the amount of assistance provided to Kerala under these schemes during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM (a): In addition to its normal programme for development of KVIC, the KVIC is taking up Special Employment Programme in Perumkadavila Block in Trivandrum (Kerala) and also Special Employment Programme in Allepy District to generate 1000 and 10,000 employment opportunities in the Block and District respectively by 1996-97.

(b) The financial assistance will be provided to implement the above special programmes through KVIC, DRDA and Banks in the form of grant and loan. For the implementation of normal programme KVIC provides financial assistance by way of grant and loan as per its approved patterns of assistance.

(c) The KVIC provides financial assistance to implement the Khadi (Cotton, Woollen, Silk & Buslin) and Village Industries programmes under its purview by way of grant and loan as per its approved patterns of assistance.

(d) The amount of assistance provided to Kerala for the activities during each of the last three years are as under:—

(Rs. in lakhs)

Year	Khadi		Village Industries			
	Grant	Loan	Grant	Loan	Grant	Loan
991-92	208.70	55.34	12.13	191.78	220.83	247.12
1992-93	159.29	97.95	43.97	606.45	203.25	704.40
1993-94	149.26	25.40	17.58	244.18	166.84	269.58

Aircraft of Army Helicopter

1167. SHRI SRIKANTA JENA: Will the PRIME MINISTER be pleased to state:

(a) whether an army helicopter crashed sometime in September 1994 killing a Major General and some other officers on board;

(b) if so, the details thereof;

(c) the findings of the court of inquiry which inquired into the crash; and

(d) the action taken in regard thereto and the compensation paid to the families of deceased personnel?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) to (d). A Cheetah helicopter piloted by Major J.P. Singh and Major B.K. Deka was on an operational reconnaissance sortie in East Sikkim on 21 September 1994 with Major General K.M. Palande, AVSM General Officer Commanding 27 Infantry Division and Lt. Col. M.P. Singh GSO 1 (Ops) on board. The Helicopter crashed at 0933 hours soon after its being airborne at approximately 0930 hours. A court of inquiry has been ordered on 22 September 1994. The terms of reference of the court of inquiry, require it to investigate the circumstances of the accident and determine its cause, and also to recommend remedial measures to prevent recurrence of similar accidents. Report of the court of inquiry has yet to be received. Families of deceased personnel are entitled to pension and death gratuity as per relevant rules. Next of kin are also entitled to ex-gratia payment of Rs. one lakh for air craft accident.

Reservation for Backward Classes

1168. SHRI BHERU LAL MEENA: Will the PRIME MINISTER be pleased to state:

(a) whether the people belonging to backward classes are likely to get the benefit of reservation in employment under the New Industrial Policy;

(b) if so, the details thereof;